

(b) The site was not restored to its original condition because it was decided later to allot it to the Central Co-operative Welfare Society-Limited, which had purchased the building in question.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if the Government has seen that the Society has not been at a loss by this transaction?

SHRI B. N. DATAR: I have no reason to believe that the Society is not working well.

SHRIMATI SAVITRY DEVI NIGAM: No, no. The Society is working well. But because this building was not given as it was proposed to be given, I would like to know whether the Government has seen that the Society has not suffered a loss because of this transaction.

SHRI B. N. DATAR: I have not been able to follow the hon. Member, Sir. In fact, the Society had been given another site. That site could not ultimately be given to them because it was given to others. Therefore this particular site was allotted to them.

**INCREASE IN SENIOR SCALE POSTS IN THE
INDIAN POLICE SERVICE RESERVED FOR
MADRAS POLICE SERVICE OFFICERS**

*48. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether the Government of India has received any representation from the Government of Madras for increasing the number of posts in the Indian Police Service, senior scale, reserved for Madras Police Service officers, from 25 per cent, to 50 per cent.; and

(b) if so, what decision has been taken thereon by Government?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N.

DATAR): (a) and (b). Such a proposal was received in the past and after detailed consideration was rejected in May 1956.

SHRI P. S. RAJAGOPAL NAIDU: Is it not a fact that 17 officers of the Madras Police Service who had been acting as District Superintendents of Police for the past seven years will now stand reverted if this policy is followed by the Government of India?

SHRI B. N. DATAR: That might be one consideration but there are other considerations as well. A certain proportion has been fixed for direct recruitment quota and another smaller proportion, 25 per cent., for pro* motion quota. If, for example, this quota has increased, then it would be difficult to get more direct recruits and those who have already been taken would suffer very badly.

SHRI P. S. RAJAGOPAL NAIDU: May I know what was the delay in recruiting personnel directly to fill up these posts instead of allowing the subordinate personnel of the Madras Police Service to act for seven years and then getting them reverted?

SHRI B. N. DATAR: Sir, the number of posts is limited and whenever there are vacancies, they can be taken.

DR. P. C. MITRA: Under what circumstances did the Madras Government send such an extraordinary representation?

* SHRI B. N. DATAR: Sir, the Madras Government had agreed, when there was a conference of the Chief Secretaries, not to have this promotion quota increased but then within a few months after that they asked for a larger quota but we found that it could not be supported on merits.

SHRI D. A. MIRZA: Will the claims of the minorities be considered when any increase is made?

SHRI B. N. DATAR: The claims of the minorities subject to merit considerations will always be taken into account.

PROF. HUMAYUN KABIR: Will the hon. Minister be pleased to state what are the circumstances in which there was such a large number of promotions from the provincial Service to the Indian Police Service in Madras?

SHRI B. N. DATAR: No; no. That is not the point. The hon. questioner's contention is that there are a number of senior officers in the Madras State Police Service who have had no opportunity to get into the I.P.S. through the promotion quota.

PROF. HUMAYUN KABIR: If I understood the hon. questioner aright, a large number of persons are to be reverted which means that they are already holding those posts and my question is, "What are the circumstances which required such a large number of promotions so that large-scale reversion is necessary now?"

SHRI B. N. DATAR: A larger number of officers were required and they were holding it only in an officiating capacity.

SHRI P. S. RAJAGOPAL NAIDU: If this policy is pursued by the Government of India, will not the morale of the Police Department in Madras be at a very low ebb?

SHRI B. N. DATAR: There is no question of the morale suffering because all that has been done is that we have passed certain 'rules—and this House has accepted those rules—and we have to act according to those rules.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Is it not the policy of the Government that after a certain number of years the officers in such posts are confirmed and they cannot be reverted to lower posts unless they are found in some way faulty in their service?

SHRI B. N. DATAR: It is true, but subject to the possibility of there being sufficient posts.

PROF. HUMAYUN KABIR: Would the hon. Minister be pleased to state how many of these officers have officiated for seven years or more?

SHRI B. N. DATAR: I have not got those figures with me.

SHRI JASWANT SINGH: Is this position peculiar to Madras only or does it prevail in other States also?

SHRI B. N. DATAR: This was a request received only from the Government of Madras. Earlier the whole question was considered and the promotion quota was fixed at 25 per cent, but immediately thereafter this request came from Madras and it could not be accepted.

PAYMENTS TO SHRI S. K. HANDOO ON RETIREMENT FROM STATE BANK SERVICE

*49. DR. SHRIMATI SEETA PARMANAND: Will the Minister for FINANCE be pleased to state:

(a) the amount paid to Shri S. K. Handoo on his retirement from service in the State Bank of India; and

(b) whether the amount paid was in conformity with the rules governing such cases?

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT) : (a) and (b). Shri Handoo has not yet retired from service. He went on leave preparatory to retirement from 1st October 1956 and will retire from service on the 8th June 1958. He has been sanctioned a pension of Rs. 1,000 per month plus a dearness allowance of Rs. 200 per month admissible under the State Bank rules. He has also been sanctioned a gratuity of Rs. 2 lakhs subject to usual taxes in pursuance of the powers vested in the Central Board of Directors under Section 7(5) of the State Bank of